

Central Administrative Tribunal
Principal Bench: New Delhi

...

OA No.2915/92

(11)

New Delhi, this the 5th day of Jan., 1998

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S. P. Biswas, Member (A)

Jai Pal Singh s/o Sh. Ram Chandra,
R/o 4/98, Rouse Avenue Road, ...Applicant
New Delhi.

(By Advocate: Shri S.M. Rattanpal)

Versus

Union of India through

1. Secretary,
Ministry of Defence (Production)
New Delhi.

2. The Chairman,
Ordnance Factory Board,
10-A, Auckland Road,
Calcutta.

3. The General manager,
Ordnance Factory,
Muradnagar (Ghaziabad) ... Respondents

(By Advocate: None)

O R D E R (ORAL)

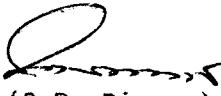
By Dr. Jose P. Verghese, Vice-Chairman (J)-

The relief sought in this petition cannot be granted for the reason that after the conviction order by the Sessions Court, the appeal was filed in the Allahabad High Court and the same is still pending. It was also stated that the departmental appeal filed by the petitioner could not also be disposed of due to pendency of the said criminal appeal. In the circumstances, we dispose of this OA stating that after the criminal appeal is decided, the petitioner may move an application to the respondents on the basis of which the appeal dated 1.8.1990 shall be

decided by the respondents. In the event the said appellate order is not in favour of the petitioner he is given a liberty to revive this O.A. by filing an MA in this court.

(12)

With this, this OA is disposed of with no order as to costs.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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